24.05.2007

CP No. 28/2006 (OA 35/2005)

None present for applicant. Mr. V.S. Gurjar, Counsel for respondents.

Learned counsel for the respondents submits that the Hon'ble High Court the stayed the judgement of this Tribunal. Hence the CP is sine-die and consigned to record. However, the applicant is a liberty to revive the same by filing an MA in case the stay granted by the Hon'ble High Court is vacated or the Writ Petition filed by the respondents is dismissed.

(TARSEM LAL)
MEMBER (A)

(KULDIP SINGH) VICE CHAIRMAN

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